

our national prestige and the prestige of the plant. Even with a prestigious plant which has been showing steady improvement during the last three-four years, if suddenly there is shortfall in production, it means that there is something seriously wrong; and we will not be able to fulfil the commitment that we have undertaken on this plant. There are large orders that are placed from abroad.

SHRI BRIJLAL VERMA: This shortfall was of the previous Government. We are looking into it.

(Interruptions)

SHRIMATI PARVATHI KRISHNAN: He is not following the question.

(Interruptions)

SHRI A. C. GEORGE: What is the production target? This is a wrong reply. This is actually incorrect. Within two years, this industry had achieved 105 per cent production target. I challenge the Minister. This is factually incorrect. In the past two years, this industry has achieved the target. Is the Minister aware of that?

MR. SPEAKER: It may be so. Let him answer.

SHRIMATI PARVATHI KRISHNAN: Sir, I seek your protection. I asked about the production in April and May. I would like to know what measures are going to be taken to fulfil the orders that are pending from abroad? This question hour is meant for us to elicit information and not for Ministers to cast aspersions on the past Government.

MR. SPEAKER: You are asking about April and May.

SHRIMATI PARVATHI KRISHNAN: He should not cast aspersions. If he wants to have another notice, let him ask for it. This is not the way he should treat the Members.

SHRI BRIJLAL VERMA: I have already answered it. This shortfall in May was due to the shortage of the electricity. I have already said it.

SHRIMATI PARVATHI KRISHNAN: I asked what is the extent of the shortfall?

(Interruptions)

MR. SPEAKER: It is because of the shortage of electricity. Let us accept it.

(Interruptions)

Unauthorised admission to Film Institute of India

*256. SHRI R. K. MHALGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a young lady was admitted in 1975-76 or thereabout in the Film Institute of Pune (Maharashtra) though she was not the student of the Film Institute;

(b) whether she availed of all the amenities of a student of the Institute during her stay in the Institute;

(c) on whose recommendation she was admitted in the Institute; and

(d) what action Government have taken in respect of this illegal act?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) A non-student girl was admitted to the Girls' Hostel of the Film and Television Institute of India, Pune, on payment of normal charges for about three months during 1976-77.

(b) According to the Director of the Institute, she availed of normal facilities of the Girls' Hostel on payment.

(c) She was admitted on the recommendation of the Vice-Chairman

of the Governing Council of the Institute.

(d) No action was taken by Government as, according to the Director of the Institute, this was not the first case of this kind and there was nothing illegal about it.

SHRI R. K. MHALGI: How many other cases have there been of this kind—of admitting non-students in the hostel of the Film Institute?

SHRI L. K. ADVANI: There have been two precedents earlier, as far as I recall; there has been no admission to the course as such; they were permitted to stay in the hostel on payment of the normal charges.

SHRI R. K. MHALGI: What are their names?

SHRI L. K. ADVANI: Mrs. Murthy, wife of the former Director, was permitted to stay in the hostel for a brief period on payment of the normal charges. There was another case of a student who was studying in the archives; he was permitted to stay, although he was not a student of the Institute; as a non-student, he was permitted.

SHRI SONU SINGH PATIL: Is there any discretion given to any one in this regard?

SHRI L. K. ADVANI: There is no discretion as such; there is no rule empowering any one, either the Chairman or the Vice Chairman, to allow any one to stay there, but there is no prohibitory rule either. I have just cited the precedents.

SHRI YESHWANT BOROLE: May I know whether there are any rules and regulations governing admission to this hostel, and if there are no rules and regulations, how can it be said that it was illegal?

SHRI L. K. ADVANI: Some one may point out that there is an irregularity of some kind, and that would apply even to the earlier cases, not merely to this case. But there is no illegality as such.

DR. VASANT KUMAR PANDIT: Apart from her admission to the hostel, did this girl also participate in the classes conducted by the Film Institute?

SHRI L. K. ADVANI: According to my information, she did not participate in the classes that were conducted by the Institute. But she attended classes on dancing—from a teacher there. Dancing is not one of the courses that the Institute of Pune conducts.

भूतपूर्व रेल मंत्री की मृत्यु के बारे में नये सिरे से जांच के लिये अनुरोध

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* 257. श्री मृत्युंजय प्रसाद वर्मा :

श्री ईश्वर चौधरी :

क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व रेल मन्त्री स्वर्गीय श्री ललित नारायण मिश्र की विधवा ने अपने पत्रों में प्रधान मन्त्री तथा गृह मन्त्री से अनुरोध किया है कि वह 2 जनवरी, 1975 को समस्तीपुर रेलवे स्टेशन पर हुई बम-विस्फोट की घटना की मैथ्यू आयोग द्वारा की गई जांच से सन्तुष्ट नहीं है जिसमें उनके पति के प्राण गये और कि उसके पास ऐसी जानकारी है जिसकी सहायता से वास्तविक अपराधियों को गिरफ्तार किया जा सकता है; और इसीलिये इस सम्बन्ध में नये सिरे से जांच की जानी चाहिये; और

(ख) यदि हां, तो क्या उसके पत्र की एक प्रति सीमा-पटल पर रखी जायेगी और